

**Tripura Tribal Areas Autonomous District Council Salaries, Allowances &
Other Benefits of the Chairman, Chief Executive Member, Executive
Members & Leader of Opposition & Salaries, Allowances & Pension of the
Members of TTAADC Rules, 1985 (9th & 13th Amendment only)**

TRIPURA



GAZETTE

Published by Authority
EXTRAORDINARY ISSUE

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PART—I Orders and Notifications by the Government of Tripura, the High Court, Govt. Treasury etc.

**TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL
OFFICE OF THE CHIEF EXECUTIVE OFFICER
KHUMULWNG: TRIPURA (WEST)**

NO.F.11(33)PO(Law)ADC/2006/21,273-90

Dated, the 4th December'2006

NOTIFICATION

In pursuance of the paragraph 11 of the Sixth Schedule of the Constitution of India, the Salaries, Allowances and other benefits of the Chairman, Chief Executive Member, Executive Members and Leader of the opposition and Salaries, allowances and pensionary benefit of the MDCs (9th Amendment) Rules, 2006 passed by the District Council, TTAADC on 18th September'2006 which received the approval of the Governor of Tripura on 30th November'2006 vide No F 14 (1-1)-RB/2002/8387 dt.1st December'2006 of the Joint Secretary to the Governor of Tripura communicated by the Tribal Welfare Department vide letter No.F.17(179)/TW/ADC/2002/5428-29 dated 4th December'2006 is hereby published for general information.

S. K. Das
Chief Executive Officer
TTAADC, Khumulwng

TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL SALARIES, ALLOWANCES AND OTHER BENEFITS OF THE CHAIRMAN, CHIEF EXECUTIVE MEMBER, EXECUTIVE MEMBERS AND LEADER OF OPPOSITION AND THE SALARIES, ALLOWANCES AND PENSION OF THE MEMBERS OF T.T.A.A.D.C. (NINTH AMENDMENT) RULES, 2006.

In exercise of powers conferred by sub-para 7(b) of paragraph 2 of the sixth schedule to the Constitution of India, the Tripura Tribal Areas Autonomous District Council with the approval of the Governor of Tripura, hereby makes the following Rules, further to amend the Tripura Tribal Areas Autonomous District Council (Salaries, Allowances and other benefits of the Chairman, Chief Executive Member, Executive Members and Leader of opposition and salaries, Allowances and pension of Members of T.T.A.A.D.C.) Rules, 1985.

1. Short title and commencement:-

(Ka) These rules may called "Tripura Tribal Areas Autonomous District Council Salaries, Allowances and other benefits of Chairman, Chief Executive Members and leader of opposition and salaries, allowances and pension of the Members of the District Council (Ninth Amendment) Rules, 2006".

(Kha) They shall come in to force on and from the date of their publication in the official gazette.

2. Amendment of Rule 2 (Gha):-

In Tripura Tribal Areas Autonomous District Council Salaries, Allowances and other benefits of Chairman, Chief Executive Member, Executive Members and Leader of opposition of District Council Rules 1985 (here in after called the Principal Rules) in rule 2(gha) the definition of the member of the Tripura Tribal Areas Autonomous District Council shall include the Members nominated by the Governor as per the second proviso to rule 6 of the Tripura Tribal Areas Autonomous District Council (Constitution, Election and Conduct of Business) Rules, 1985.

3. Amendment of rule 4.

In rule 4, of the Principal rules relating to the salaries and allowances of the Chairman, Chief Executive Member of the Tripura Tribal Areas Autonomous District Council, for the figures "Rs.3000" and "Rs.1000" the figures "Rs.7000" and "Rs.1200" shall be substituted.

4. Amendment of rule 14:

In rule 14, of Principal rules relating to salaries, allowances of Executive Members of the Tripura Tribal Areas Autonomous District Council, for the figures "Rs.2800" and "Rs.1000" the figures "Rs.6750" and "Rs.1200" shall be substituted.

5. Amendment of rule 19:

In rule 19, of the Principal rules relating to the salaries and allowances of the Members of the T.T.A.A.D.C. for the figures "Rs.2100" and "Rs.800", the figures "Rs.5000" and "Rs.1000" shall be substituted.

6. Amendment of rule 20:

In rule 20, of the Principal rules relating to D.A for the members per day within the state for the figure "Rs. 150", the figure "Rs. 200" and that of out side the state, for the figure "Rs. 200", the figure "Rs.250" shall be substituted respectively.

7. Insertion of new rules 21A, 21B & 21C in the Principal Rules:

In the Principal Rules after the rule 21, the following new rules 21A, 21B and 21C shall be inserted, namely:-

"21A A member shall be entitled to re-imbursement of traveling expenses incurred for

(a) Air journey from Agartala to Kolkata/Guwahati and back, and

(b) AC two-tier train fare for 5000 Kilometers for himself, 2(two) dependants and spouse/companion once in five years.

Provided that if the member is the Chairman, Chief Executive Member and Executive Member, shall be entitled to Airfare for the entire journey.

21B A member shall be paid telephone allowance at the rate of Rs.400/- per month.

21C A member shall be paid postal allowance at the rate of Rs.300/- per month".

8. Amendment of rule 22(Ka), sub-rule (1) (Ga) :

In rule 22(Ka) sub-rule(1) (Ga) of the Principal rules relating to pension and maximum pension for the figures "Rs. 1,700/-", and "Rs. 2,100/-", the figures "Rs. 2,500/-", and "Rs. 4,000/-", shall be substituted respectively.

9. Amendment of rule 22(Kha):

In rule 22(Kha), of the Principal rules relating to family pension, for the figure "Rs.900", the figure "Rs.1700", shall be substituted.

10. Enhancement of the rate of traveling allowance of the Members:

The rate of traveling allowance of the members is enhanced to Rs.5/- per Km. from the existing rate of Rs.2/- per Km.

11. Enhancement of rate of Constituency allowance of the Members:

The rate of Constituency allowance for the members is enhanced to Rs.1200/- Per month from the existing rate of Rs.900/- per month.

S. K. Das
Chief Executive Office
TTAADC, Khumulwng

TRIPURA



GAZETTE

Published by Authority

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Agartala, Wednesday, February 19, 2025 A. D., Magha 30, 1946 S. E.

PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.

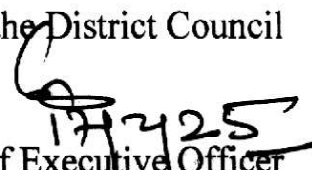
TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL
OFFICE OF THE CHIEF EXECUTIVE OFFICER
KHUMULWNG: WEST: TRIPURA.

No.F.11(33)/PO(LAW)/ADC/2011/418. Dated, Khumulwng, the 18 - 02 - 2025.

NOTIFICATION

In pursuance of paragraph 11 of the Sixth Schedule to the Constitution of India, the Tripura Tribal Areas Autonomous District Council Salaries, Allowances and other benefits of the Chairman, Chief Executive Member, Executive Members and Leader of Opposition and Salaries, Allowances and Pension of the Members of TTAADC (13th Amendment) Rules, 2025 passed by the Executive Committee, TTAADC vide No.F.26/ADC/DCEO/15th EC/21/18,999-19,025 dated, 07/02/2025, item No.16 is hereby published for general information.

By order of the District Council


Chief Executive Officer
TTAADC, Khumulwng.

TTAADC RULE NO.1 OF 2025.

THE TRIPURA TRIBAL AREAS AUTONOMOUS DISTRICT COUNCIL SALARIES, ALLOWANCES AND OTHER BENEFITS OF THE CHAIRMAN, CHIEF EXECUTIVE MEMBER, EXECUTIVE MEMBERS AND LEADER OF OPPOSITION AND SALARIES, ALLOWANCES AND PENSION OF THE MEMBERS OF TTAADC (13TH AMENDMENT) RULES, 2025.

In exercise of powers conferred by paragraph 2 of the sixth schedule to the Constitution of India, the Executive Committee hereby makes the following Rules, further to amend the Tripura Tribal Areas Autonomous District Council (Salaries, Allowances and other benefits of the Chairman, Chief Executive Member, Executive Members and Leader of opposition and salaries, Allowances and pension of Members of TTAADC) Rules, 1985.

1. Short title and commencement	1.(1) These rules may be called the "Tripura Tribal Areas Autonomous District Council Salaries, Allowances and other benefits of the Chairman, Chief Executive Member, Executive Members and Leader of opposition and Salaries, Allowances and pension of the Members of TTAADC (13 th Amendment) Rules, 2025. (2) It shall come into force on the date of publication in the Tripura Gazette.
2. Amendment of rule 4 (Salary & sumptuary allowance of Chairman and Chief Executive Member)	In rule 4 of the Tripura Tribal Areas Autonomous District Council Salaries, Allowances and other benefits of the Chairman, Chief Executive Member, Executive Members and Leader of opposition and Salaries, Allowances and pension of the Members of TTAADC Rules, 1985 (hereinafter referred to as the Principal Rules), for the expressions "₹ 27,675/-" and "₹ 3,045/-", the expressions "₹ 73,000/-" and "₹ 10,000/-" shall respectively be substituted.
3. Insertion of New Rule 4A (Hospitality Allowance of the Chairman and Chief Executive Member)	After rule 4 of the principal rules, a new rule 4A shall be inserted as follows:- 4A. Hospitality allowance of the Chairman and Chief Executive Member.- There shall be paid hospitality allowance per month to- (i) Chairman₹ 12,000/- (ii) Chief Executive Member.....₹ 12,000/-
4. Amendment of rule 14 (Salary & sumptuary allowance of Executive Member, Leader of Opposition)	In rule 14 of the Principal Rules, for the expressions "₹ 27,000/-" and "₹ 3,045/-" the expressions "₹ 72,000/-" and "₹ 10,000/-" shall respectively be substituted.
5. Insertion of New Rule 14A (Hospitality allowance of Executive Members & Leader of Opposition)	After Rule 14 of the Principal Rules, a new Rule 14A shall be inserted to the Principal Rules, as follows: - "Rule 14A. Hospitality allowance of Executive Members.- There shall be paid hospitality allowance per month to - (i) Executive Members₹ 12,000/-" (ii) Leader of Opposition₹ 12,000/-"


<p>6. Amendment of rule 16. (Road mileage)</p>	<p>Content of rule 16 of the Principal Rules, shall be substituted with the following:-</p> <p>“A member including Chairman, Chief Executive Member, Executive Members and Leader of Opposition shall be entitled to road mileage at the rate of ₹ 35/- (Rupees-Thirty five) per kilometer.”</p>
<p>7. Amendment of rule 19 (Salary of the Members of District Council)</p>	<p>Rule 19 of the Principal Rules, shall be substituted with the following:- There shall be paid salaries to the members of the District Council of ₹ 70,000/- (Rupees-Seventy thousand) Per month.</p>
<p>8. Insertion of new rule 19A. (Conveyance allowance)</p>	<p>The Chairman, Chief Executive Member, Executive Members and Leader of Opposition shall be entitled to –</p> <p>(a)</p> <p>(i) a conveyance allowance of ₹ 5,000/- (Rupees-Five Thousand) per month.</p> <p>(ii) The free use of a motor car the cost of maintenance of which shall be borne by the Chairman, Chief Executive Member, Executive Members and Leader of Opposition; and</p> <p>(iii) The services of a chauffeur; or</p> <p>(b) A conveyance allowance of ₹ 4,000/- (Rupees-Four Thousand) per month if he uses his own vehicle; or</p> <p>(c) The free use of a motor car the entire cost of maintenance and propulsion of which shall be borne by District Council subject to the following conditions, namely:-</p> <p>(i) No conveyance allowances shall be admissible in such a case;</p> <p>(ii) In respect of journeys which do not qualify for traveling allowance within 8 kilometers from the head-quarters, no charges shall be payable upto a limit of 1800 kilometers per quarter and beyond this limit, charges at the rates prescribed under the staff Car Rules as applicable to the District Council servants of the Autonomous District shall be payable to District Council;</p> <p>(iii) Charges at the rates mentioned above will also be payable in respect of private journeys performed by the motor car beyond 8 kilometers from the head-quarters; and</p> <p>(iv) A log book shall be maintained for journeys referred to in sub-clause (ii) and (iii) to facilitate payments to District Council.</p> <p>The option to one of the aforesaid alternative benefits, once exercised by Chairman, Chief Executive Member, Executive Members and Leader of Opposition, shall not be varied for one year.</p>

	<p>Explanation:- For the purpose of (ii) of clause (a) “maintenance” shall include the cost of petrol and oil, servicing, repairs (the cost of other repairs being less than twenty-five rupees) and other incidental charges but shall not include expenditure or insurance and fees for registration and municipal/ town committee taxes.</p> <p>(2) A Member other than Chairman, Chief Executive Member, Executive Member and Leader of Opposition shall be entitled to a conveyance allowance of ₹ 15,000/- (Rupees-Fifteen Thousand) per month.</p>
9. Amendment of rule 20 (Daily Allowance)	The words and figures “ ₹ 700/- ”, and “ ₹ 900/- ”, the words and figures “ ₹ 1,100/- (Rupees-One thousand and one hundred) ”, and “ ₹ 1,500/- (Rupees-One thousand and five hundred) ” shall respectively be substituted.
10. Amendment of rule 21A (Annual travel facility)	<p>Rule 21A of the Principal Rules, shall be substituted with the following:-</p> <p>“21A. A member shall be entitled to re-imbursement of traveling expenses incurred for -</p> <p>(a) Air journey from Agartala to Kolkata/Guwahati/Delhi/other prominent places and back, and</p> <p>(b) first class or A.C. two tier train fare for 7500 km for self, spouse and any two of the dependent members of the family, or two companions, not exceeding four persons in total, once in a year.</p> <p>Provided that if the member is the Chairman, Chief Executive Member and Executive Members or Leader of Opposition he shall be entitled to air fare for the entire journey.”</p>
11. Amendment of rule 21B (Telephone allowance)	In rule 21B of the Principal Rules, for the expressions “ ₹ 3,450/- ”, the expressions “ ₹ 9,000/- (Rupees-Nine thousand) ” shall be substituted.
12. Amendment of rule 21C (Postal allowance)	In rule 21C of the Principal Rules, for the expressions “ ₹ 1,950/- ”, the expressions “ ₹ 7,000/- (Rupees-Seven thousand) ” shall be substituted.
13. Amendment of rule 22(A) (Pension)	<p>The words and number “Rule 22(Ka)” shall be substituted with “Rule 22(A)”.</p> <p>Content of sub-rule (1) of rule 22 (A) of the Principal Rules, shall be substituted with the following:-</p> <p>“There shall be paid a pension of ₹ 50,000/- (Rupees-Fifty thousand) per mensem to every person who has served for any period whether continuous or not as a member of the District Council.</p> <p>Provided that where any person has served as aforesaid for a period exceeding five years there shall be paid to him an additional pension of ₹ 1,000/- (Rupees-One thousand) per mensem for every year in excess of five years, so however, that in no case the pension payable to such person shall exceed ₹ 55,000/- (Rupees-Fifty five thousand) per mensem.”</p>

<p>14. Amendment of rule 22 (B) (Family Pension)</p>	<p>The words and number "Rule 22(Kha)" shall be substituted with "Rule 22(B)".</p> <p>In rule 22 (B) of the Principal Rules,</p> <p>(a) For the expressions "₹ 9,000/-", the expressions "₹ 36,000/- (Rupees-Thirty six thousand)" shall be substituted.</p> <p>(b) The following new proviso shall be inserted-</p> <p>"Provided that, if a member dies during the service, his or her legal heirs shall be entitled to family pension, under rule 22B, irrespective of the period has he served as a member."</p>
<p>15. Amendment of rule 22(C) (Constituency allowance)</p>	<p>Contents of rule 22(C) of the Principal Rules, shall be substituted with the following:-</p> <p>"A member (which expression shall include the Chairman, Chief Executive Member, Executive Members and Leader of Opposition) shall be entitled to "₹ 16,000/- (Rupees-Sixteen thousand)" per month as Constituency allowances."</p>
<p>16. Insertion of new rule 23A, 23B and 24.</p>	<p>After rule 23 the following new rule 23A, 23B and 24 shall be inserted, namely:-</p> <p>Rule 23A (Special Allowance of Ex-Chief Executive Member):-</p> <p>(1) There shall be paid a Special Allowance of ₹ 6,000/- per month to the person who had held the office of the Chief Executive Member for any period.</p> <p>(2) Where any person entitled to Special Allowance under sub-rule (1) is also entitled to the Tripura Tribal Areas Autonomous District Council Act, 1979 or from Central Government or State Government or any State Government, or any local authority, or from any other sources of Government, under any other law or otherwise then-</p> <p>(a) Where the amount of salary and/or allowances to which he is entitled under such law or otherwise, is equal to or in excess of the Special Allowance to which he is entitled under sub-rule (1), such person shall not be-</p> <p>(b) entitled to Special Allowance under that sub-rule/sub-section; and</p> <p>(c) where the amount of salary and/or allowances to which he is entitled under such law or otherwise, is less than the Special Allowance to which he is entitled under sub-rule (1), such person shall be entitled to special Allowance under sub-rule (1) only of an amount which falls short of the amount of special Allowance to which he is otherwise entitled under that sub-rule/sub-section.</p>

<p>17. Insertion of New rule 23B (House Rent Allowance)</p>	<p>Rule 23B shall be inserted to the Principal Rules, namely: -</p> <p>“(1) Chairman, Chief Executive Member, Executive Member and Leader of Opposition shall be entitled without any payment of rent to the use and maintenance of a furnished residence throughout the term of his office and for a period of one month immediately thereafter.</p> <p>(2) So long as such residence under sub-rule (1) is not provided, there shall be a House Rent Allowance of ₹ 12,000/- (Rupees-Twelve thousand) to a Chief Executive Member, Chairman, Executive Members and Leader of Opposition.</p> <p>(3) In the event of the death of the Chief Executive Member, Chairman, Executive Members and Leader of Opposition his/ their family shall be entitled without any payment of rent to the use and maintenance of the furnished residence occupied by him/them for a period of the three months immediately after death.</p> <p>Explanation- For the purpose of this section, “residence” includes the staff quarters and other buildings appurtenant thereto and the garden thereof and “maintenance” in relation to a residence includes provision of electricity and water and also payment of local rates and taxes.</p>
<p>18. Insertion of new rule 24 (Advance to Chairman & Members for construction of residential building or purchasing a ready-built house)</p>	<p>Rule 24 shall be inserted to the Principal Rules, namely:-</p> <p>“There shall be paid to the Chairman and a Member (which expression shall include the Chief Executive Member & Executive Members) by way of a repayable advance such sum of money not exceeding ₹ 50 lakhs (Rupees-Fifty lakhs) for Construction of residential building including purchase of land or purchasing ready-built house.”</p>
<p>19. Insertion of new Rule 24A (Car and computer loan)</p>	<p>New Rule 24A shall be added as follows:-</p> <p>“There may be paid to the Chairman and a Member (which expression shall include the Chief Executive Member, Executive Members and Leader of Opposition) by way of repayable loan with Bank link such sum of money not exceeding Rupees Three lakhs for purchasing Car and also there may be paid to a Member repayable loans from the District Council fund such sum of money not exceeding Rupees Fifty Thousand for purchasing Computer at 5% simple interest.”</p>

By order of the District Council


Chief Executive Officer
TTAADC, Khumulwng.
Chief Executive Officer
TTAADC, Khumulwng.